CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 30SEP1994

APPLICATION NO: 1002 of 1994

APPLICANTS:- Sri.Naganagouda Malipatil, Yelburga., V/S.

RESPONDENTS: The Deputy Director General, Deptt. of Posts, New Delhi three Others.

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- 1. Sri.Naganagouda Malipatil, S/o.Bistanagouda Malipati, Retired D.P.M. Kottal, Resident of Yelburga-583236.
- 2. Sri.G.Shanthappa, Additional Central Govt.Standing Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 26th September, 1994.

Issued on 30/9/9/1

DEPUTY REGISTRAL JUDIC TAL BRANCHES

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.1002/1994

MONDAY, THIS THE 26TH DAY OF SEPTEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN

MEMBER (A)

Naganagouda Malipatil, S/o. Bistanagouda Malipatil, Aged about 60 years, Retd. DPM, Koppal, Resident of Yelburga - 583 236.

Applicant

(In person)

Vs.

- The Deputy Director General,
 Dept. of Post, Daktar Bhavan,
 New Delhi 110 001.
- The Post Master General, Bangalore.
- 3. The Superintendent of Post Offices, Raichur - 584 101.
- The Superintendent of Post Offices,
 Bidar.

Respondents

(By Advocate Shri G. Shanthappa, Addl. Central Govt. Stg. Cpinsel).

ORDER

Shri T.V. Ramanan, Member (A) :

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we admit this case and condone the delay in filing this application.

2. We have heard the applicant in person and the learned
Additional Standing Counsel appearing for the respondents and also
partised the records of the case.

The applicant's prayer for quashing of the letter at

Annexure-A5 refusing to provide a job to his son on compassionate

...2..

grounds by the respondents and seeking a direction to be issued to the respondents to provide his son with a job is not tenable at all. A perusal of the application dated 22.11.1989, given by the applicant to the Superintendent of Post Offices, Raichur, seeking voluntary retirement with effect from 31.3.1990 shows that he was seeking voluntary retirement on account of his daughter's marriage fixed during May, 1990 and not on account of any medical grounds. The applicant says that the addition made in the letter sesking voluntary retirement explaining the reason for his retirement as his daughter's marriage was not written and signed by him. Be that as it may, we are not here to inquire whether the reasons given as aforesaid in the application was actually written and signed by him or not. If the applicant wishes to pursue the matter, he may approach the Police for suitable action. What is relevant for our purpose is whether the applicant took voluntary retirement on medical grounds. His application for voluntary retirement nowhere states so.

4. In view of this position and as the rules do not permit appointment to be given to the dependent on compassionate grounds simply if a person retires voluntarily, the applicant has no case for his son being given employment on compassionate grounds under the relevant rules. The applicant tells us that his son's name stands registered in the Employment Exchange at Raichur. If so, his son

must try his luck in getting selected and appointed to a post through the Employment Exchange. We cannot help him in any manner.

With the above observations, this application stands

. No order as to costs.

Section Officer
Central Administrative Tribunal

Bangalore Bench

(T.V. RAMANAN)
MEMBER (A)

P.K.SHYAFBUNDAR)
VICE CHAIRMAN

TRUE COPY

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In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET

Review in OA 1002/94

Applicant

Respondent

Nagana Gowda

Dy.Dir Gen, D/O Posts, N.Dli & ors

Advocate for Applicant

Advocate for Respondent

In Person

Date		Office Notes		Orders of Tribunal
			's i to	PKS(VC)/TVR(MA)
·			inch ind	25.11.1994
				Deley condoned.
			t ad.	2. On a careful consideration of the review application it is found that there is
	• •			no case at all for review of the order dated
			nd t.	26.9.1994 in O.A. No.1002/1994. The order in question is based on records and there is no
			nt	error apparent on the face of the record or a patent mistake or a glaring omission
	•		r(A)	therein. In view of this the review application is rejected.
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MEMBER(A)

VICE CHAIRMAN

Section Central Administrative Tribunal

Bengalore Bench Bangalore